

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

38. C.P. (IB)-1161(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2024**

NAME OF THE PARTIES: - The Bank of Maharashtra Limited
V/s
Alka Rajesh Mimani

Section: - U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB) -1161(MB)2023: -

Presence: -

Adv. Paresh Chandiramani a/w Adv. Abhishek Samant

.... Applicant / Financial Creditor through VC.

None present

.... Respondent/Personal Guarantor.

The notice to the RP has been received back duly served as it is evident from the track consignment report but despite notice, RP Mr. Hitesh Kothari has neither appeared nor has submitted his report. The counsel for the Petitioner states at bar that since the RP has failed to submit the report despite sufficient time afforded, therefore, he be replaced and Mr. Hemant Gupta be appointed. Accordingly, we discharge Mr. Hitesh Kothari from this case as RP and appoint **Mr. Hemant J Mehta having IBBI Registration No. IBBI/IPA-001/IP-P00027/2016-2017/10060**, email – hemant@apmh.in and address at D-613, Neelkanth Business Park, opposite Near Railway Station, Vidyavihar (West) Mumbai City, Maharashtra- 400086, as Resolution Professional to examine the



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Petition and file his report within a period of three weeks. List this matter for further hearing on **22.01.2025**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)